

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI**

Company Appeal (AT) (Ins) No. 267 of 2021

In the matter of:

M.R.A Associates India Pvt. Ltd.

.... Appellant

Vs.

Nextgen Procon Pvt. Ltd.

Through Liquidator Mr. Rajesh

Panayanhatta

.... Respondent

Present

For Appellant:- Mr. Siddhartha Tandon, Mr. Saurabh kalia, Advocates

For Respondent:- Mr. Prashant Jain, Mr. Arpit Dwivedi, Advocates

ORDER

(Virtual Mode)

01.04.2021: Heard Learned Counsel for the Appellant, he submits that in this case he is a Financial Creditor, however, Ld. Adjudicating Authority has rejected his Application for intervention and has not considered his claim.

Mr. Prashant Jain and Mr. Arpit Dwivedi (Caveator) waived and accepted notice on behalf of the Respondent. Caveat filed by Respondent is discharged.

Learned Counsel for the Respondent may file Reply Affidavit within two weeks. Rejoinder, if any, may be filed within one week thereafter.

Let the matter be fixed 'For Admission (After Notice)' on **30th April, 2021**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

SC/Kam